

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY:HOUSING & URBAN DEVELOPMENT CORPORATION LTD. V/S KHARD ENTERPRISES & ORS.

SECTION: 65 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. KRISHNAYAN SEN ALONGWITH
SH. ANKIT JAIN, ADVS.

COUNSEL FOR RES. NO. 1 : SH. ANIL KUMAR, PCS.

COUNSEL FOR RP : MS. ARCHI AGARWAL, ADV.

IA NO.262/2020 & IA NO.54/2021 IN CP NO.(IB)451/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Sh. Krishnayan Sen alongwith Sh. Ankit Jain, Advocates for the Applicant, Sh. Anil Kumar, PCS for the Respondent No. 1 and Ms. Archi Agarwal, Advocate for the RP through Video Conferencing.

Ld. PCS for the respondent no. 1 states that the settlement has been reached between the parties and appropriate application for withdrawal has also been filed before the Resolution Professional and thus prays for deferment.

As prayed, put up in the week commencing 18th August, 2021 before Regular Court/through Video conferencing.

Dated : 22.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)